

**In the Income-Tax Appellate Tribunal,
Delhi Bench 'E', New Delhi**

**Before : Shri Bhavnesh Saini, Judicial Member And
Shri L.P. Sahu, Accountant Member**

**ITA No.6854/Del./2014
Assessment Year: 2003-04**

Shri Narpat Singh, 744, Daryapur Kalan, Bawana, New Delhi. PAN-ARHPS2761C (Appellant)	vs.	Income-tax Officer, Ward-2, Noida (Respondent)
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Appellant by	None
Respondent by	Ms. Ekta Jain, Sr. DR

Date of Hearing	21.09.2017
Date of Pronouncement	21.09.2017

ORDER

Per L.P. Sahu, A.M.:

This appeal by the assessee is directed against the order dated 15.09.2014 passed by learned CIT(A), Noida for the assessment year 2003-04.

2. None is present on behalf of the appellant despite the notice was sent through registered post at the address given in column No. 10 of the appeal memo. No adjournment application is received on record. Therefore, it can be safely inferred that the assessee is not serious in pursuing its appeal. In the circumstances, the only alternative left with us is to dismiss the appeal of the assessee in limine. Support is drawn from the order of Tribunal in CIT vs.

Multi Plan India (P) Ltd., 38 ITD 320 (Del.) and of M.P. High Court in Estate of Late Tukojirao Holkar vs. CWT, 223 ITR 480 (MP).

3. In the result, the appeal of the assessee is dismissed, as indicated above.

Order is pronounced in the open court on 21.09.2017.

Sd/-
(Bhavnes Saini)
Judicial member

Sd/-
(L.P. Sahu)
Accountant Member

Dated: 21.09.2017

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Copy of order forwarded to:

(1) *The appellant*

(3) *Commissioner*

(5) *Departmental Representative*

(2) *The respondent*

(4) *CIT(A)*

(6) *Guard File*

By order

Assistant Registrar
Income Tax Appellate Tribunal
Delhi Benches, New Delhi